

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT - IV

9

C.P.(IB)-2169/2019

CORAM :

SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON **08.11.2019**.

Name of the Parties: Ekbote's Logs and Lumbers Pvt Ltd
V/s.
Chartered Hotels Pvt Ltd

SECTION 9 OF THE INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

1. Ld. Counsel for the parties present. Ms. Surbhi Kala, Ld. Authorized Representative of the Corporate Debtor present in person. Mr. Nagraj Bansode, Ld. Authorized Representative for the Operational Creditor also present in person. The parties have jointly filed Consent Terms in the matter. Consent Terms are taken on record. CP is **Dismissed as withdrawn** in accordance with the Consent Terms. However, liberty is granted to the Operational Creditor to approach the Tribunal again in case there is any default.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

08.11.2019/svr